

**06.11.2020:**

The bail petition no. 723/2020 filed u/s 438 CrPC by the accused Md. Amil Hoque and Md. Siddik Ali in connection with Gingia PS Case No. 161/2020 u/s 436/34 IPC is taken up as the case diary as called for is received.

Heard learned counsel for both the sides.

It has been submitted by the learned counsel for the petitioners that they are innocent but the police are in search of them. Further it has been submitted that the case was lodged out of misunderstanding and the matter of dispute between the parties has now been resolved.

Perused the case diary.

The informant in his 'ejahar' dated 03.10.2020 stated that on the previous night at about 12 midnight, when his son was sleeping in his house situated at Nijbaghmari Chotobam, the accused petitioners put fire on the house by sprinkling petrol on it. When his son came out running, he found the two accused petitioners carrying sharp weapons and bottles containing petrol. He stated the house was completely gutted along with the articles kept therein causing loss to him of about Rs. 1,80,000/-.

The materials so far collected by the Investigating Officer as revealed by the case diary implicate the accused petitioners. This is not a fit case wherein the benefit of pre-arrest bail can be extended to the petitioners. Hence the petition is rejected.

Inform the O/C of the concerned P.S.

Send back the case diary.

The Misc. Case is disposed of, accordingly.

